ITEM NO.601 COURT NO.1 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13285/2015

(Arising out of impugned final judgment and order dated 15/04/2015 in WP No. 4161/2015 passed by the High Court Of Bombay At Aurangabad)

KRUSHNAKUMAR BABANRAO KERULKAR Petitioner(s)

VERSUS

MAHARASHTRA STATE CO-OPERATIVE
ELECTION AUTHORITY, PUNE AND OTHERS Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned judgment,exemption from filing O.T. and permission to file lengthy list of dates)
WITH
SLP(C) No. 13306/2015
(With appln.(s) for exemption from filing c/c of the impugned judgment, exemption from filing O.T., prayer for interim relief and Office Report)

Date: 30/04/2015 These petitions were mentioned on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Dilip Annasaheb Taur,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Taken on Board.

Heard Shri Dilip Annasaheb Taur, learned counsel for the petitioner.

The special leave petitions are dismissed.

Signature Not Verified
Digitally signed by NEETU KHAJURIA
Date: 2015.04.30 18:39:27 IST
Reason:

(Neetu Khajuria)
Sr.P.A.

(Charanjeet Kaur)
A.R.-cum-P.S.